

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

M.A. No.466 of 2000
(O.A. No. 147 of 97)

Date of : 10.08.2000

Present : Hon'ble Mr. D. Purkayastha, Judicial Member

Hon'ble Mr. G.S. Maingi, Administrative Member

PROVAT KUMAR DAS & ANR.

VS

UNION OF INDIA & ORS.

For the Applicants; Mr. B. Chatterjee, counsel

For the Respondents: None

O R D E R

D. Purkayastha, JM

We have considered the submissions of the learned counsel of the applicant and we have gone through the records. We find that Mr. Chatterjee, learned advocate for the applicants makes a submission that the applicants may be allowed to appear in the test. But in para 6 of the application it is mentioned that the respondents directed the applicants to appear in the test. Therefore, the applicants may appear in the test, if they think it fit, without prejudice to their rights and contention made in this application. M.A. is thus disposed of.



MEMBER (A)


D. Purkayastha

MEMBER (J)